

**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

HON'BLE SHRI JUSTICE ACHAL KUMAR PALIWAL

ON THE 15th OF JULY, 2024

WRIT PETITION No. 18140 of 2024

BUDDHSEN SAKET

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Mr. R.K. Pandey - Advocate for the petitioner.

Mr. Aditya Choubey - Government Advocate for the respondents/State.

ORDER

With the consent of both learned counsel for the parties, heard finally at motion stage.

2. Learned counsel for the petitioner submits that petition may be disposed off in the light of order passed by Coordinate Bench of this Court in **WP No. 17099/2024 (Rohini Prasad Pandey Vs. The State of Madhya Pradesh and others)** vide order dated **03.07.2024**, whereas learned counsel for the State submits that appropriate authority be also directed to keep in mind order dated 06.05.2024 passed in **WA No. 801/2024 (Bhagchand Jain Vs. The State of MP and another)** while deciding the representation.

3. In view of submissions of learned counsel for the parties, present writ petition is disposed off with a direction to the respondents to decide the representation in the light of law laid down in **WP No. 17099/2024 vide order dated 03.07.2024 (Rohini Prasad Pandey Vs. The State of Madhya Pradesh and others)** and **WA No. 801/2024 (Bhagchand Jain Vs. The State of MP and another)** vide order dated **06.05.2024** within three months

from the date of receipt of copy of this order.

4. It is made clear that if representation is not filed then from the date of filing of representation, it will be decided within three months.

5. In above terms, this writ petition is **disposed off**.

(ACHAL KUMAR PALIWAL)
JUDGE

L.R.

